## NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH **CHENNAI**



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 02/08/2017 AT 10.30 AM

> PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

**APPLICATION NUMBER** 

**PETITION NUMBER** 

: TCP/43/ (IB)/2017

NAME OF THE PETITIONER(S)

: PANKAJ LATH

NAME OF THE RESPONDENT(S)

: GALAXY AMAZE KINGDOM LIMITED

**UNDER SECTION** 

: 433(e) (f)

S.No. NAME (IN CAPITAL)

DESIGNATION

**SIGNATURE** 

REPRESENTATION BY WHOM

A. SRIR AMAN

N. A mohamed Normy

A. SRIKAMAN ADVOCATIONENT Scor Reconsent Depteman Opniehm Quellist

## **ORDER**

Counsel for Petitioner present. Counsel for Respondent also present. It is seen from the record that the Petitioner was given an opportunity to make compliance with the provisions of section 9(3)(b)and(c) of I&B Code, 2016 vide order dated 12.07.2017. However, as per the Notification dated 29.06.2017, the compliance with the said provisions was to be made on or before 15.07.2017 but in the record shows that the Petitioner has not complied with the said provisions. Therefore, the petition abates and the same is dismissed with the liberty to the Petitioner to file fresh, if so desired.

I - v if ageration (S. VIJAYARAGHAVAN) MEMBER (TECHNICAL) ghk

(CH. MOHD. SHARIEF ŤAŔIQ) MEMBER (JUDICIAL)